

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

Original Application 55of 2025

Babu Madan Mehta and other Applicant

Versus

Maharashtra State Infrastructure

Devepolment Corporation and othersRespondents

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Pune: 03/07/2025



Advocate for Respondent No.3, 4

D.M.Gupte

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9422317884

**BEFORE THE HON'BLE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, BENCH AT PUNE**

ORIGINAL APPLICATION NO. 55 OF 2025 (WZ)

INTERIM APPLICATION NO. 163 OF 2025 (WZ)

Babu Madan Mehta and others	-----	Applicants
Versus		
Maharashtra State Infrastructure Development Corporation and others	-----	Respondents

AFFIDAVIT-IN-REPLY ON BEHALF OF RESPONDENT

NOS. 3 AND 4

I, Mahadev Namdev Hajare, Age - 44, working as Range Forest Officer, Wai state on solemn affirmation as under :-

1. I am the Respondent No. 3 and authorized on behalf of the Respondent No. 4 to file this Affidavit-in-reply in his behalf in this Original Application (OA for short).
2. I say that the contents of OA, which are not specifically denied by me in this Affidavit-in-reply, should not be construed as admissions on the part of the Respondent Nos. 3 and 4.
3. I crave leave of this Hon'ble Tribunal to add or to delete or to alter to amend any of the contents in this Affidavit-in-reply or to file additional Affidavit-in-reply, if and as and when required.
4. I say and state that the disputed trees, which are allegedly obstructing road widening on both side of Wai-Shirur Road, are neither owned by these Respondents nor possessed by these Respondents. I further say and state

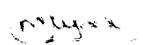
- that these disputed trees are not standing on any forest land.
5. I say and state that Manager of MSIDC, Pune wrote letter to Assistant Conservator of Forests (Afforestation), Satara dated 25/12/2024 and requested to carry valuation of the trees on both side of the road of Wai-Shirur Road 67/000 to 75/400 and 125/400 to 133/090. After receipt of this letter then Assistant Conservator of Forests (Afforestation), Satara wrote letter to the present Respondent No. 3 and asked him to carry the valuation of the disputed trees and submit the proposal. That letter is already produced by the Petitioner on record.
 6. I say and state that present Respondent No. 3 carried the valuation of disputed trees and submitted his report to the Deputy Conservator of Forests, Satara Forest Division along with his letter dated 06/02/2025. That report is also produced by the Petitioner on record.
 7. I say and state that valuation of the disputed trees was fixed by the present Respondent No. 3 at Rs. 4,89,749.04/-. I further say and state that valuation of the disputed trees is carried out by the present Respondent No. 3 by following due process of law and it is honest one.
 8. I further say and state that neither Respondent No. 3 nor Respondent No. 4 nor any officer of the Forest Department has given permission for disputed tree felling. Any contention of the Petitioners regarding giving permission by the Respondent Nos. 3 and 4 to MSIDC, Pune is totally false.
 9. Out of disputed trees two trees were cut down illegally and unauthorizedly. For this necessary criminal action is taken by the Forest Department against the culprits.

10. I say and state that in this entire matter except carrying valuation of disputed trees on both sides of Wai-Shirur Road these Respondents No. 3 & 4 have done nothing. They are not at all concerned with the alleged road widening proposal or the act of alleged road widening. These Respondents No. 3 & 4 have not accorded any permission to any one for felling the trees.
11. I say and state that Wai-Shirur Road does not fall within any Protected Area and Eco Sensitive Zone.
12. Therefore, I pray this Hon'ble Tribunal to dismiss the OA against these Respondents No. 3 & 4 with costs.

Pune.

Date : 03/07/2025

I know the affiant
MPT
D.M. Gupte
Advocate


(Mahadev Namdev Hajare)
Range Forest Officer, Wai
Respondent No. 3 and
authorized officer
for the Respondent No. 4

VERIFICATION

I, Mahadev Namdev Hajare, Age - 44, working as Range Forest Officer, Wai - Respondent No. 3 and authorized officer for the Respondent No. 4 do hereby solemnly verify above contents of Para Nos. 1 to 11 of the Affidavit-in-reply as true and correct to the best of my knowledge, belief and information derived from the records and files maintained in the office and I verify the same to be true. I say that I have not suppressed any material fact from this Hon'ble Tribunal.

Solemnly affirmed at Pune.

Pune.

Date : - /06/2025

(Mahadev Namdev Hajare)
Range Forest Officer, Wai
Respondent No. 3 and
authorized officer
for the Respondent No. 4

Accepted

NOTARIAL

NOTARIAL

NOTARIAL

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NOTARIAL

BEFORE THE NATIONAL GREEN
TRIBUNAL, WESTERN ZONE, PUNE

Original Application No.55 of 2025 (WZ)

In the matter of :

Babu Madan Mehta and Others Applicant

Versus

Maharashtra State Infrastructure

Development Corporation and Others(India)

Respondents

Reply Affidavit of Respondent No.3,4

DATED 3rd July ,2025

D.M.GUPTE

ADVOCATE FOR RESPONDENT NO.9

3,LAXMAN APARTMENT

25/26, OLD TOPKHAHANA,

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